

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 64/90
OA No. 1148/90

DATE OF DECISION: 23.7.90

SHRI H.S. VISHNU

APPLICANT

UNION OF INDIA

VERSUS

RESPONDENT

SHRI RAJA VENKATAPPA NAIK

COUNSEL FOR THE APPLICANT

Coram:

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri I.K. Rasgotra, Member (A)

JUDGEMENT

(Delivered by Hon'ble Shri I.K. Rasgotra, Member (A))

The applicant in the RA has prayed that the Tribunal may set aside the dismissal passed in OA No. 1148/90 dated 5.6.1990 in view of the reasons given in paragraph 6 of the review application. Broadly, the reasons given are that on the various representations made by the applicant (appended to the application at Annexure C to H), the respondents had not given any positive or negative reply in the matter. The other points mentioned in the review application are on merit. The application was dismissed on the ground of limitation. No new facts and/or any patent error has been brought out in the review application. The same is accordingly rejected.

Shri Rasgotra
(I.K. Rasgotra) 23/7/90
Member (A)

J.P. Sharma
(J.P. Sharma)
Member (J)